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**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./IA/MP No 336/2000

Mahindra Pal Singh Versus U.O.D. & Or.

Date of Order	Orders
28-9-2000	Mr. P.N. Jati, Counsel for the applicant- Mr. Sanjay Pareek, Counsel for the respondents, who submits that- he has furnished copy of the reply to the learned counsel for the applicant and also filed a copy in the office. If, filed, may be taken on record. Rejoinder, if any, within two weeks and may be listed for admission on 23-11-2000 <i>Reply filed on 28.9.2000</i> <i>ah</i> (N. P. NAWANI) ADMINISTRATIVE MEMBER <i>Subh</i> S. K. Agarwal Member (Judicial)
23.11.2000	Mr. P.N. Jati, Counsel for the applicant. Mr. Sanjay Pareek, Counsel for the respondents. The learned counsel for the applicant seeks to withdraw this OA. In view of the submissions made before us, we dispose of this OA as withdrawn. <i>Rejoinder not filed 15.11.2000</i> <i>h</i> (GOPAL SINGH) MEMBER (A) <i>Subh</i> (S.K. AGARWAL) MEMBER (J) <i>Recd Dated 27.11.2000</i> <i>22 copy B. Prasad (P.C. Sharma) 27/11/2000</i>